

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,****CENTRAL ZONE, BHOPAL****Original Application No. 20/2024****IN THE MATTER OF:**

*SUO MOTO ACTION ON THE NEWS REGARDING BLAST IN THE FIRE  
CRACKER FACTORY IN HARDA DISTRICT OF MADHYA PRADESH ON  
06.02.2024*

**I N D E X**

<b>S. No.</b>	<b>Particulars</b>	<b>Annexure</b>	<b>Page No.</b>
<b>1.</b>	Progress Report on behalf of District Collector, Harda		02-06
<b>2.</b>	Affidavit		07
<b>3.</b>	Tabular representation of information in respect of the ownership and identification of the damaged properties	<b>R-1 (Colly.)</b>	08-11

**Date: 10.02.2025****Place: Bhopal**

**Through Counsel  
Prashant M. Harne  
Standing Counsel  
State of Madhya Pradesh**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**

**CENTRAL ZONE, BHOPAL**

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**STATUS REPORT OF THE PRESENT MATTER ON BEHALF OF COLLECTOR HARDA**

IT IS MOST RESPECTFULLY SUBMITTED HEREINUNDER :

1. That, the present original application is registered in suo- moto exercise of powers on the basis of Dainik Bhaskar news reporting (bulletin) at 11.00AM on 06.02.2024 highlighted the fire incident in factory of fire crackers in village Baragarh, Magardha Road, Harda in Madhya Pradesh in which the high explosion and blast in the fire cracker factory took place at 11.00AM in which more than 60 houses are in fire incident and persons and residence of more than 100 houses have been directed to vacate their houses immediately.
2. That pursuant to the tragic incident that transpired on 06.02.2024 at the firecracker factory located in Harda

Bairagarh, this Hon'ble Tribunal, vide its Order dated 06.02.2024, was pleased to direct the disbursement of interim compensation amounting to ₹15 lakhs to the families of each of the 13 deceased victims. In compliance with the said order, it is respectfully submitted that the owner of the aforementioned factory, on 10.01.2025, deposited a sum of ₹1.23 crores into the District Environmental Compensation Fund, thereby supplementing an earlier deposit of ₹12 lakhs made in connection with the same incident.

3. Consequently, the total amount of ₹1.35 crores, calculated at ₹15 lakhs per deceased victim, has been disbursed to the families of remaining 9 victims as directed by this Hon'ble Tribunal.
4. It is submitted that, a thorough and comprehensive assessment of the damage sustained by the houses destroyed during the said event has been meticulously conducted through the Public Works Department, Harda. The assessment was undertaken to determine the extent of the damage and to provide a precise estimate of the financial implications of the destruction. Based on the findings of the

assessment, the total quantum of damage has been estimated at ₹2.33 crores. Furthermore, in addition to the directions of this Hon'ble Tribunal, an assistance amount of ₹1.25 lakhs per affected family has been disbursed. A copy of Report of Assessment of Damages by the Public Works Department, Harda along with a list of families displaced by the blast has been already submitted by the answering Respondent on 14.01.2025. It is submitted that an objection has been raised by the Respondent no. 4 & 5 in respect of the identification and ownership of the properties damaged in the incident. It is submitted that the District Administration has perused the documents of Ownership of the damaged properties and prepared a detailed report in tabular form. The documents of the ownership of damaged properties are available with the answering Respondent and will be filed before this Hon'ble Tribunal if so directed. The information in respect of the ownership and identification of the damaged properties is marked and annexed herewith as **Annexure R-1 (Colly.)**.

5. It is furthermore submitted that, one more objection was raised by the Respondent no. 4 & 5 in respect of the joint

inspection and valuation done by the technical team of the answering Respondent, report of which is already on record. It is submitted that the assessment of damages has been conducted by a team of technical persons and there is no iota of raising any doubt.

6. It is submitted that, in compliance of the order of this Hon'ble Tribunal dated 03.02.2025, the District Administration had a meeting with the family members of the Respondent no. 4 & 5 and they are asked to put forth the proposal in compliance of the order of Hon'ble High Court dated 16.12.2024 in W.P. No. 5160/2024. It is submitted that a proposal of Rs. 3 Crores (Three Crore Rupees) has been put forward verbally by the relatives of the Respondent no. 4 & 5 but nothing has been given in writing till date. It is pertinent to mention here that the Hon'ble High Court has directed the Respondent no. 4 & 5 to put forth a proposal in respect of their properties seized and put to auction only. It is submitted that a bid of Rs. 2.65 Crores has been received against the 19 Properties seized by the District Administration. It is also submitted that an amount of Rs. 72 Lakhs which was recovered from the bank accounts of the Respondent no. 4 & 5 is exclusive of the proposal and

proposal should have been against the bid of Rs. 2.65 Crores to get the properties released.

7. It is submitted that, an objection in respect of the name of Shri Ram Bharose which was deleted from the list of the damaged houses, the same has been deleted from the list because it was a shop. It is also submitted that the direction passed by this Hon'ble Tribunal was only in respect to the dwelling houses. It is further submitted that the shop of Shri Ram Bharose is also damaged and he has been duly compensated by the State as per the policy of the state.
8. An affidavit in support is filed herewith.

**Date: 10.02.2025**

**Place: Bhopal**



**Through Counsel  
Prashant M. Harne  
Standing Counsel  
State of Madhya Pradesh**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**CENTRAL ZONE, BHOPAL**

**Original Application No. 20/2024**



**IN THE MATTER OF:**

**SUO MOTO ACTION ON THE NEWS REGARDING BLAST IN THE FIRE CRACKER FACTORY IN HARDA DISTRICT OF MADHYA PRADESH ON 6<sup>TH</sup> FEBRUARY, 2024**

**AFFIDAVIT**

I, Satish Rai S/o Shri Hariram Rai, Aged about 39 years, Designation Additional District Magistrate, Harda, office at Collectorate Harda Madhya Pradesh, do hereby Solemnly affirm and state as under:

1. That I am Officer in Charge for Respondent, State of Madhya Pradesh in the present matter, and am fully conversant with the facts of the case and hence competent to swear on this affidavit.
2. That I am filing a Progress report in the aforementioned matter before the Hon'ble Tribunal the contents of which are true and correct and no material fact has been concealed.
3. That the contents of the status report are true and correct and no material fact is concealed or suppressed.

*Satish Rai*  
**DEPONENT**

**VERIFICATION**

I the above-named deponent do hereby verify that the contents of the affidavit above are true and correct.

Signed and verified on this 10 Day of 2 2024 at Bhopal (M.P.)

*Satish Rai*  
**DEPONENT**

*Satish Rai*  
नाम *Satish Rai*  
पिता *Hariram Rai*  
पता *Desh Harda M.P.*  
आज दिनांक *10/2/24*  
को मेरे समक्ष *शपथ पत्र* को  
*निम्नलिखित* *Bhabhaga A.S.*  
शपथ ग्रहण को *सह*

*[Signature]*

**IDENTIFY BY MP.**

प्रमाणित किया जाता है कि शपथ  
ग्रहण को मेरे समक्ष सच यत्र सुनाय  
कमजोर्षी गवाह उरु सही मानकर  
पक्षर / अद्वैत मेरे समक्ष अंकित  
बी.पी. कीरण नपाथक  
[Signature]

**Annexure - R-1  
(Colly.)**

Statement of ownership rights of the victims of damaged house on Patakha Factory Explosion on 06/02/2024

S. No.	Name	Type of Structure	Built Up Area (Sq Mtr)	Document Registration Date	Area as per document	Remark
1	Shri Mangilal s/o Ramnarayan Saini	RCC and Brick work Structure(Ground Floor)	110.23	31-03-1998	418.060	The document is in the name of Smt Dhaniya Bai, Mother of Shri Amardas and Mangilal Saini, which has been distributed b/w Amardar and Mangilal. Shri Amardas has further transferred a part to his Son Deepak Saini.
		Teen Shade and Brick Work Structure (Ground Floor)	110.23			
		Teen Shade and Brick Work Structure (First Floor)	50.59			
		Total	271.05			
2	Deepak Saini S/o Amardas Saini	RCC and Brick work Structure(Ground Floor)	60.4			
3	Shri Amardas saini S/o Ramnarayan Saini	RCC and Brick work Structure(Ground Floor)	61.91			
4	Shri Ram Shankar Saini S/o Ramnarayan Saini	Teen Shade and Brick Work Structure	66.44	Bhu adhikar pustika	300.000	-
5	Shri Vijay Chouhan S/o Kamal Singh	RCC and Brick work Structure	75.5	03-02-2021	74.349	Excess construction on 1.151 Sq Mtr.
		Teen Shade and Brick Work Structure	36.24			
		Total	111.74			
6	Shri Mahesh Chouhan S/o Kamal Singh	RCC and Brick work Structure(Ground Floor)	64.93	03-02-2021	65.055	-
7	Shri Ramkishan, Sanowar Singh S/o Gajraj Singh	Teen Shade and Brick Work Structure	27.45	01-07-2004	139.405	Registered Document in the name of the father Shri Gajraj Singh and out of Total land available all the brothers have divided 27.87 Sq Mtr Each among themselves on notarised stamp paper.
8	Shri Bhim Singh S/o Gajraj Singh	RCC and Brick work Structure	27.45			

9	Shri Devi Singh S/o Gajraj Singh	RCC and Brick work Structure (G F)	27.45			
		Teen Shade and Brick Work Structure (F F)	27.45			
		Total	54.9			
10	Shri Gopal S/o Pyarelal, Shri Mukesh S/o Pyare lal	Teen Shade and Brick Work Structure	67.95	13-03-2006	69.647	-
11	Shri Kamal Singh S/o Balkishan	RCC and Brick work Structure(G F)	67.95	13-03-1996	69.647	-
		RCC and Brick work Structure(F F)	67.95			
		Total	135.9			
12	Smt Janki W/o Madan lal	RCC and Brick work Structure	54.45	26-10-2007	139.400	The document is in the name of Smt Tulsa bai, whereas other person being the son of the document holder, notarised stamp has been used to distribute the land among them. Person at Sr. No. 13 is not having any document but as per him, he has constructed on the land in the part of Smt Tulsa bai
13	Shri Manoj S/o Madan lal	Teen Shade and Brick Work Structure (F F)	54.45			
14	Shri Mahesh S/o Babulal	RCC and Brick work Structure(G F)	36.3			
15	Smt Tulsa bai S/o Babulal	RCC and Brick work Structure(F F)	27.9			
16	Shri Santosh S/o Babulal	RCC and Brick work Structure	36.3			
17	Smt Deepa Bai W/o Ramesh Chand	RCC and Brick work Structure	92.11	15-02-2013	92.930	-
18	Smt Meena bai W/o Bharat	RCC and Brick work Structure(G F)	53.61	17-02-2011	92.936	-
		RCC and Brick work Structure(F F)	28.4			
		Total	82.01			
19	Smt Basanti Bai W/o Rewa Ram	RCC and Brick work Structure	53.61	29-01-2013	55.760	-

		Teen Shade and Brick Work Structure	28.4			
		Total	82.01			
20	Smt Suman Bai W/o Phool Chand	RCC and Brick work Structure (G F)	70.22	-	70.000	Khasra No. 99/47 in the name of affected person
		Teen Shade and Brick Work Structure (F F)	39.53			
		Total	109.75			
21	Smt Mathura Bai W/o Kishori lal	RCC and Brick work Structure	92.11	-	90.000	Khasra No. 99/1/3/5 in the name of the affected person
22	Smt Durga Bai W/o Shankar Lal and Shambhu	RCC and Brick work Structure(G F)	67.95	04-06-2007	69.702	Regsitry in the name of husband and building having 2 floors.
		RCC and Brick work Structure(F F)	67.95			
		Total	135.9			
23	Smt Chhamabai W/o ramchand, Arun S/o ramchand	RCC and Brick work Structure (G F)	127.6	04-06-2007	139.405	-
		RCC and Brick work Structure (F F)	67.22			
		Teen Shade and Brick Work Structure (F F)	63.38			
		Total	258.2			
24	Shri Mukesh S/o Tulsi ram	Teen Shade and Brick Work Structure	67.95		69.702	Registry in the name of the mother
25	Shri mahesh S/o Champa lal Prajapati	RCC and Brick work Structure	45.3	09-01-2008	92.936	-
26	Shri Aman S/o mahesh Prajapati	RCC and Brick work Structure	45.3			
27	Shri Vinay S/o Kamal Singh	RCC and Brick work Structure	55.22	25-06-2018	46.460	Excess construction on 8.76 Sq Mtr.

28	Shri Vijay S/o Kamal Singh	RCC and Brick work Structure	52.85	25-06-2018	46.460	Excess construction on 6.39 Sq Mtr.
29	Shri Suneel S/o Kishori Lal	RCC and Brick work Structure	55.82	-	84.000	Khasra No. 99/1/3/8/1/1/1/1/1/2 (S) in the name of affected person
30	Shri Ishhak Khan S/o Sheru Khan	RCC and Brick work Structure	68.71	16-12-2014	69.702	Registered Document in the name of all the three, Whereas on the whole ground floor, Ishhak Khan and in the first Floor Jibrail Khan & Mushtak Khan is having Construction
31	Shri Jibrail Khan S/o Ishhak Khan	RCC and Brick work Structure	34.35			
	Shri Mushtak Khan S/o Ishhak Khan	RCC and Brick work Structure	35.35			
		Total	69.7			
32	Shri sageer S/o Fajal Khan	RCC and Brick work Structure	68.71	27-08-2009	70.000	Registered Document in the name of Wife. The affected person has constructed Ground Floor and First Floor, while only Ground Floor was reported by bonafide mistake.
33	Shri Vijay S/o Shankar Gour	RCC and Brick work Structure	206.36		140.000	Khasra No. 99/52 and 99/53 in the name of affected person.
		RCC and Brick work Structure	28.2			
		Total	234.56			